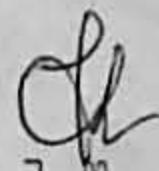


25.2.94

Hon'ble Mr. S.Das Gupta, A.M.  
Hon'ble Mr. T.L.Verma, J.M.

The relief sought in this application is that the applicant be allowed ~~latter~~ advancement for higher scale of pay in the basis cadre J.T.O. This matter, as per the statement of the applicant was already sought as a relief in O.A. No. 1340/91 and in that case, an interim order was passed to the effect that in case the penalty imposed on the applicant was after the date of approval for ~~latter~~ advancement, there should be no reason why the same shall not be granted to him. The applicant has also filed a contempt petition for alleging non-compliance of the same interim order on which notices have already been issued to the alleged contemners.

In view of this, we are of the view that the present application in which the same relief has been sought again, is not maintainable. The same is disposed of as non-maintainable and consigned.

  
J.M.

/jw/

  
A.M.